


TRIPURA GAZETTE
 सत्यमेव जयते

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**Part - I-- Orders and Notifications by the Government of Tripura,
 The High Court, Government Treasury etc.**

GOVERNMENT OF TRIPURA
 HOME DEPARTMENT.

No.F.15(20)-PD/2003/2145

Dated, Agartala, the 24th June, 2019.

NOTICE

In exercise of the power conferred by sub-section (3) of section 9 of the Maneuvers, Field Firing and Artillery Practice Act, 1938 (Act V of 1938), the State Government is pleased to give Notice of its intention to issue a Notification under sub-section (2) of section 9 of the said act authorizing carrying out of grenade firing range by 66 Bn.BSF personnel, Bagafa, South Tripura District within their below scheduled Firing Range of Bagafa, South Tripura District commencing from the date to be notified from the expiry of 2(two) months from the date of first publication of the notice Any objection, if any in this regard may submitted to District Magistrate & Collector, South Tripura, within two months from the date of publication of notification for consideration.

SCHEDULE

The details of grenade firing range as proposed covers a total area measuring 37.50 acres (500x300 Sqrs. Mtrs.) comprising CS plot numbers mentioned below of revenue' village Pachim Kathalia, belonging to the BSF and located within the complex of 66 Bn. BSF, bagafa.

The name of Mouza	Khatian No.	CS Plot No.	Classification	Area of land
Pachim Kathalia	9/1	432(P)	Tilla	35.77 acres
	9/2	427(P)	Lunga	1.45 acres
	9/2	431 (P)	Lunga	0.16 acres
	9/1	423 1141	Bhiti	0.12 acres

By order of the Governor,

A. Deb

Deputy Secretary to the
Government of Tripura.

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